

DEVAN RAMACHANDRAN, J.

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W.P.(C) No.20952 of 2021
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Dated this the 10th day of December, 2021

ORDER

Finally, after the intervention of this Court, there is some progress.

2. The learned Additional Public Prosecutor - Sri.P.Narayanan, has placed on record a Report of the Inspector General of Police, South Zone, wherein, it is stated that one of the Crimes registered against the petitioner, namely Crime No.81/2021, has being referred, finding it to be without basis; while, the one, bearing No.83/2021, is still on investigation.

3. The Crime No.83/2021 has been registered under the provisions of Section 117(e) of the Kerala Police Act, on the allegation that the petitioner obstructed the duty of the Police Officer. Though I cannot speak about the merits of this case now, I

want the Inspector General of Police to inform this Court the progress of the investigation of the same, without any further delay.

4. That being said, this Court certainly appreciates registration of the cases against the Police Officer, against whom allegations have been made - without meaning that I have spoken on its veracity in any manner - and I am certain that this will bring some amount of succour to the petitioner.

5. Before I close, I must record the submissions of Sri.Suman Chakravarthy - learned counsel for respondent No.5, that his client is finding it difficult to defend the proceedings against him on account of the pendency of this writ petition. I certainly clarify that the pendency of this writ petition will have to be no bearing on the proceedings - either disciplinary or criminal - initiated against the 5th respondent and that he will have full liberty

and rights to defend it in any manner that he may be entitled to in law.

I, therefore, adjourn this matter to be called on 21.12.2021; within which time, the progress of the investigation in Crime No.83/2021 will also be made available to this Court.

Sd/-
DEVAN RAMACHANDRAN,
JUDGE

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